

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 50 OF 2025

IN THE MATTER OF:

MR. SUNIL PHARATE

...APPLICANT

Versus

VISHWASRAO NAIK SAHAKARI

SAKHAR KARKHANA LTD. & OTHERS

...RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT

I, Sunil Pharate, District head of Swatantra Bharat Paksh, aged 44 years, Occ: Agriculture, office at Office at 819, 3rd Floor, Opposite to Ganapati Temple, Peth Bhag, Sangli, Dist. Sangli 416410, Maharashtra, the Applicant herein, do hereby solemnly affirm and declare as under :

1. I am the Applicant in the present Original Application and as such, I am well acquainted with the facts and circumstances of the case and therefore, competent to swear this additional affidavit.
2. That The present application pertains to the substantial issue of environment due to mixing of untreated hazardous industrial waste water directly into nearby natural nalla which further meets with river Warana by the Respondent No. 1 with the permanent, irreversible damage caused to the bio-diversity of river Warana, and inspite of various complaints from Applicant and news published in various



news channels, the administration has remained mute to the happening, and not willing to take any appropriate action against the Respondent No. 1 industry.

3. That as per the order dated 02.05.2025 in the present OA, the Hon'ble Tribunal directed at Para 5 that, *"Therefore, we want clarification in respect of the period for which the violations were there on the part of respondent No.1. Learned counsel for the applicant seeks time to bring the same on record."*
4. That after receiving multiple complaints from local residents against the Respondent No. 1-industry, the Respondent No. 5 and Respondent No. 6 - MPCB conducted a joint visit on 06.11.2024 to Respondent No. 1 and the surrounding area in village Chikhali, Tal. Shirala, District Sangli, and compiled a joint inspection report. According to the findings in this report, Respondent No. 5 identified several instances of non-compliance by Respondent No. 1. The first instance of non-compliance was recorded on 06.11.2024, and it has persisted since then.
5. That the non-compliances mentioned in the show cause notice dated 17.12.2024 and the proposed direction dated 28.02.2025 are still not complied by the Respondent No. 1. Additionally, according to available information, the sugar industry operated by Respondent No. 1 was active and functioning until 15.04.2025, after which the sugar crushing season concluded.



- 6. That as of now period of violation is 06.11.2024 to 15.04.2025 i.e around 160 days (5 months). Further for the calculation environmental damage compensation (EDC) period of violation is 06.11.2024 to 15.04.2025 should be considered. Further the Respondent No. 4 and 5 should verify the compliances with respect to non-compliances mentioned in the show cause notice dated 17.12.2024 thereafter only final EDC should be calculated and recovered from the Respondent No. 1.
- 7. I say and submit that the aforesaid affidavit is necessitated so that the present Original Applicant may be adjudicated upon by the Hon'ble Tribunal on merits.

VERIFICATION

I, the above named deponent do hereby verify that the contents of Para 1 to 7 the above affidavit are true to my knowledge. Hence signed and verified at Mumbai on this 05.06.2025

Signature of Advocate

Deponent

BEFORE ME

**HARJIT SINGH ANAND
ADVOCATE & NOTARY
GOVT. OF INDIA**

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Dated 05 JUN 2025

